

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4451  
ANSWERED ON:20.12.2012  
JUDICIAL STANDARDS AND ACCOUNTABILITY BILL  
Das Shri Khagen

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is aware of the incidents of taking bribe by CBI Judges particularly in Andhra Pradesh during the last two years;
- (b) if so, the details thereof and the action taken thereon; and
- (c) the extent to which the Judicial Standards and Accountability Bill will help in curbing such incidents?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) and (b): Allegations of corruption in the judiciary have come to the notice of the Government and have been reported in the media also from time to time. Recently, the Andhra Pradesh High Court has, based on the letter of authorities of CBI showing the complicity of Shri T. Pattabhi Rama Rao, Additional Special Judges for trial of CBI cases, Hyderabad, placed him under suspension in the matter of granting bail to Sri Gali Janardhan Reddy, accused in a criminal case.

(c) : As regards the Judicial Standards and Accountability Bill, it envisages to provide a mechanism for enquiring into complaints against Judges of the Supreme Court and High Courts. Besides, by laying down judicial standards and by requiring the Judges of these courts to declare their assets and liabilities, it will help improve their accountability.